

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 2150 OF 2006

EXECUTIVE OFFICER, MUNICIPAL COUNCIL Appellant (s)

VERSUS

GAJJA RAM & ORS. Respondent(s)

(With office report )

Date: 09/03/2011 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B. SUDERSHAN REDDY  
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

For Appellant(s)

Dr. Kailash Chand,Adv. (NP)

For Respondent(s)

Mr. A.P. Mohanty,Adv. (NP)

Rr-Ex-Parte (NP)

UPON hearing counsel the Court made the following  
O R D E R

None present on behalf of the parties.

The Civil Appeal is dismissed for non  
prosecution.

(Sukhbir Paul Kaur)  
Court Master

(Renuka Sadana)  
Court Master

(Signed Order is placed on the file)  
IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.2150 OF 2006

EXECUTIVE OFFICER, MUNICIPAL COUNCIL, Appellant(s)  
PATRAN, DISTRICT PATIALA (PUNJAB)

Versus

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O R D E R

None present on behalf of the parties.

The Civil Appeal is dismissed for non  
prosecution.

.....J.  
(B.SUDERSHAN REDDY)

.....J.  
(SURINDER SINGH NIJJAR)

New Delhi,  
March 09, 2011